

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 149**  
**CP No. 173/14**  
**RT CP No. 148/Chd/Hry/2020**  
**(Connected Matter a/w Other**  
**IAs on 11/3/2024)**

**IN THE MATTER OF:**  
**Shriram EPC Ltd.**

... **Appellant**

**Versus**

**Prakash Inds. Ltd.**

... **Respondent**

**Under Section: 450, CA 1956**

**Order delivered on 23.02.2024**

**CORAM:**

**SHRI. L. N. GUPTA,**  
**HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,**  
**HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner** : Ms. Niharika Sohal, proxy counsel.

**For the Respondent** : Ms. Ashi Jain, proxy counsel.

**ORDER**

In view of the resolution of the Bar dated 23.2.2024, the Members of the Bar have abstained from Court work today, hence the matter is adjourned to 26.04.2024.

Sd/-  
**(L. N. GUPTA)**  
**HON'BLE MEMBER (T)**

Sd/-  
**(HARNAM SINGH THAKUR)**  
**HON'BLE MEMBER (J)**